

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
INDORE BENCH  
AHMEDABAD  
Court 2**

**(MP) IA 167 of 2020 in TP 200 of 2019 [CP(IB) 548 of 2018]**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
VIRENDRA KUMAR GUPTA, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 04.03.2021**

Name of the Company: Teena Saraswat Pandey RP For MP Agro  
BRK Energy Foods Pvt Ltd  
V/s  
MP Agro BRK Energy Foods Pvt Ltd &  
Anr  
60(5) of the Insolvency and Bankruptcy Code, 2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER**

Learned PCS Mr. Rahul Parasrampurua appeared for the Applicant.

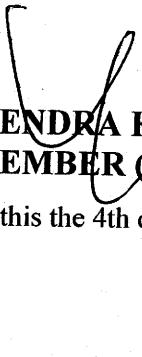
Learned Lawyer Mr. Priyank Dave mentioned on behalf of Learned Lawyer Mr. Amiraj Barot appeared for Bank of India.

Ms. Teena Saraswat Pandey IRP is also present.

Learned PCS for the Applicant submitted that on admission of the CP(IB) the Corporate Debtor had preferred an appeal before the Hon'ble NCLAT, which is pending for disposal, hence, requesting for some time.


The prayer is allowed.

List the matter on 26.03.2021.

  
(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

Dated this the 4th day of March, 2021.

vc

  
(MANORAMA KUMARI)  
MEMBER (JUDICIAL)